

Advisory Committee and then we get the clearance from the Planning Commission. So far as this scheme is concerned, the State Government has not included it in the Sixth Plan. It is only at the initial stage we are discussing. That is the present position about this scheme.

**SHRI CHINTAMANJ JENA:** The hon. Minister has replied that the State Government has not included this project in the Sixth Plan. May I ment will examine it and try to see State Government requests the Centre to include it in the Sixth Plan, will the Centre agree to it?

**SHRI KEDAR PANDAY:** The Centre will examine that. If the State Government includes this scheme in the Sixth Plan, the Central Government will examine it and try to see that the work is taken up.

#### **Demand of more electricity by Himachal Pradesh**

\*641. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether the State Government of Himachal Pradesh has demanded greater share in electricity generated at Bhakra and Pong Dams, since both the projects are located on the soil of Himachal Pradesh and the entire catchment area in both the cases falls within the territory of that State;

(b) if so, the decision of the Central Government in this regard; and

(c) if no decision has been taken so far, the likely date by which the decision would be taken?

**THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN):** (a) Yes, Sir.

(b) and (c). As the issues involved call for detailed examination of the conflicting claims of the concerned States, a final decision will take time.

**PROF. NARAIN CHAND PARASHAR:** In view of the importance of this matter for Himachal Pradesh which happens to be the youngest child who is always ignored by elder brothers, may I know the date on which the Himachal Pradesh State Government sent this proposal to the Central Government and also whether the hon. Minister will be kind enough to hold a dialogue with the State Government to expedite the matter at an early date?

**SHRI VIKRAM MAHAJAN:** As the matter involves three other States and a union territory, we will try our best to call them for a discussion and we will take early steps to see that justice is done. Regarding the date, I will give the date later on because I have not got it.

**PROF. NARAIN CHAND PARASHAR:** In view of the importance of this matter for the State of Himachal Pradesh, may I know whether the matter will be expedited and settled within this very year?

**SHRI VIKRAM MAHAJAN:** We will try to settle the matter early.

#### **Assistance to States for Irrigation Projects**

\*642. **SHRI RASA BEHARI BEHERA:**

Will the Minister of IRRIGATION be pleased to state:

(a) how much Central advance plan assistance was provided to the States during the years 1978-79 and 1979-80 in respect of irrigation projects;

(b) whether it is a fact that the Orissa State has received minimum aid in comparison to the other States in this respect; and

(c) if so, the reasons thereof?

**THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY):** (a) During 1978-79, no Central advance plan assistance was provided for major and medium irrigation projects in any State. However, for minor irrigation projects in some States, such assistance was given, as detailed below:—

	(Rs. lakhs)
Andhra Pradesh	150.00
Himachal Pradesh	50.00
Karnataka	150.00
Madhya Pradesh	375.00
Maharashtra	400.00
Manipur	45.00
Orissa	80.00
<b>TOTAL</b>	<b>1250 00</b>

During 1979-80, such assistance was not provided for major, medium or minor projects.

(b) No, Sir.

(c) Do not arise.

**SHRI RASA BEHARI BEHERA:** Arising out of the reply given by the hon. Minister, may I know what are the criteria to provide funds for irrigation projects and, secondly, whether the Central Government are considering seriously to sanction more funds for completion of irrigation projects in Orissa.

**SHRI KEDAR PANDEY:** The Government will consider this.

**SHRI RASA BEHARI BEHERA:** What are the criteria for allotment of funds?

**SHRI KEDAR PANDEY:** We have given the answer that in the year 1979-80 no assistance was given to any State for major, medium or minor irrigation.

All the States have got their own irrigation schemes and we give assistance for all the schemes, and the criterion is that it depends on the

feasibility of the scheme and whether we have got sufficient funds to assist them.

### WRITTEN ANSWERS TO QUESTIONS

#### Bonus for the Employees of D.G.S.&D. (HQ)

639. **SHRI K. A. RAJAN:** Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether his Ministry has received a demand from the staff side of the Office Council (J.C.M.) of the DGS&D for payment of bonus at the rate of 20 per cent to the employees of DGS&D (HQ) on the same basis on which it has been paid to the employees of many private and public sector undertakings;

(b) whether it is a fact that DGS&D has been declared as a commercial trading organisation by many courts in the country which means that the employees of DGS&D should be given same treatment in the matter of bonus as employees of other commercial, private and public sector undertakings; and

(c) if so, what steps have been taken to meet the demand of the employees?

**THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE):** (a) Yes, Sir.

(b) No, Sir. However, a few Sales Tax Authorities have registered DGS&D, as "dealer" for the limited purposes of collecting Sales Tax on disposal transactions.

(c) The demand of the employees is under consideration of the Department.

#### Salaries of Management Staff of Hindustan Petroleum Corporation and Bharat Petroleum Corporation

\*643. **SHRI ZAINUL BASHER:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state: